

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 119/TT/2020**

- Subject** : Petition for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period for two assets covered under “Unchahar-III Transmission System” in Northern Region.
- Date of Hearing** : 3.3.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.  
& 16 Others
- Parties present** : Shri R.B. Sharma, Advocate, BRPL  
Shri Megha Bajpeyi, BRPL  
Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
  - a. Instant petition has been filed for revision of tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for the following assets:  
  
Asset-i: 220 kV S/C Unchahar-Raibareilly Transmission Line along with associated bays at Raibareilly, LILO of 220 kV D/C Unchahar-Lucknow Transmission Line at Raibareilly and 100 MVA, 220/132 kV ICT-III at Raibareilly along with associated bays, and



Asset-ii:100 MVA, 220/132 kV ICT-II at Raibareilly Sub-station along with associated bays under “Unchahar-III Transmission System” in Northern Region.

- b. Assets-i and ii were put under commercial operation on 1.8.2007 and 1.11.2007 respectively and their tariff for 2014-19 tariff period was approved by the Commission vide order dated 28.1.2016 in Petition No. 428/TT/2014.
  - c. Later, the ICTs were augmented under “Augmentation of Transformation Capacity at Raebareli & Sitarganj”, from 100 MVA rating to 200 MVA under a different project executed during 2014-19 tariff period. The Commission vide order dated 12.12.2018 in Petition No. 160/TT/2018 has directed the Petitioner to de-capitalize one ICT and re-capitalize in the new project where it is being shifted. The said ICT was shifted to Sitarganj and is being re-utilized based on recommendations of RPC and SCM. The other ICT was kept as a regional spare and was not de-capitalized at the time of the filing of the instant petition. However, after filing of the instant petition, the ICT kept as a regional spare has been shifted to Nepal.
  - d. True up of tariff of the 2014-19 tariff period of ICT shifted under Augmentation Scheme is dealt in Petition No. 708/TT/2020. Tariff of ICT shifted from Raebareilly to Sitarganj for 2019-24 period and its re-capitalisation has been claimed in Petition No. 273/TT/2020. The Petitioner prayed to allow the said ICT to be decapitalized and to allow it to file revised Auditor’s certificate and tariff forms. The information sought in the Technical Validation letter and its rejoinder to the reply of UPPCL has been filed.
3. In response to a query of the Commission regarding de-capitalization of instant ICTs, the representative of the Petitioner submitted that the ICTs have been decapitalized pursuant to decisions in 37<sup>th</sup>SCM, 39<sup>th</sup> SCM and 30<sup>th</sup> NRPC meetings and details thereof have been furnished in the truing up petition for Augmentation of Transformation Capacity at Raebareli & Sitarganj” in Petition No. 708/TT/2020.
4. Learned counsel for BRPL and BYPL sought time to file reply to the Petition.
5. At the request of Petitioner, the Commission allowed it to file revised tariff forms and Auditor’s certificate after de-capitalizing the ICTs, by 18.3.2021. The Commission further directed BRPL and BYPL to file their reply by 18.3.2021 and rejoinder, if any, by Petitioner on or before 25.3.2021. The Commission also directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted and to complete the pleadings in all future cases beforehand.
6. On the request of BRPL and BYPL, the matter will be relisted on 31.3.2021.

**By order of the Commission**

Sd/

(V. Sreenivas)  
Deputy Chief (Law)

